## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 66/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES: M/s. Muthukumar Balasubramanian alias Mr. Muthu Balasubramanian Kumar

V/s. M/s. Fortuna Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956

S. No. NAME DESIGNATION SIGNATURE

1 CS Proakash K. Pandra Prachising Company Secreta Praction for all Lespondus

2 Mr. Farhan Dubash, Advocate For Petitioners

alw Mr. Rohaneel Mohite

ilb Ms Vigil Juris

## Order CP No. 66/397-398/CLB/MB/MAH/2016

and 241/242 of the Companies Act, 2013.

On hearing both the sides, this Bench has noticed that minor bickering between the parties is driving cause to file this case. Therefore, to make an attempt to resolve the issue in between the parties, this Bench hereby directs both the parties i.e. the Petitioners 1 to 2 and the Respondents 2 to 4 to appear before this Bench on the next day of hearing.

Since the Petitioner side has not yet filed the rejoinder, though more than two months have gone by from the last date of hearing, the Petitioner is peremptorily directed to file the rejoinder, if any, within two weeks hereafter. On seeing the order passed on prima facie satisfaction of the Bench, the stay granted on 12.5.2016 is hereby extended until further orders. If the Petitioner seeks extension of this order instead of filing rejoinder or making submissions in the main case, on the said date, this order stands vacated.

List this matter for hearing on 16.11.2016.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)